

ANF-2D

Application format for seeking Policy/Procedure Relaxation in terms of Para 2.58 of FTP
Application for:

- Extension of EOP
- Revalidation of Authorisation/Scrip/Certificate
- Clubbing of Authorisations
- Waiver of PC-18 condition/other condition of Authorisation
- Waiver of Procedural requirement as per HBP
- Other request

Fresh Application

Review of Earlier decision

1. IEC No
2. Amount of Fee paid Mode of payment
3. Name and address of the applicant firm/company
4. Authorisation(s)/scrip No and date
5. Original/extended validity of the Authorisation/scrip for import
6. Original/extended Export obligation period in the Authorisation
7. Date of First Import consignment
8. Date of last import consignment
9. Date of first export shipment
10. Date of last export shipment
11. Actual imports made, items wise (in %)
12. Exports made within original /extended export obligation period (in %)
13. Exports made outside the original/ extended export obligation period (in %)
14. Time period for which Extension in EOP or revalidation for import is sought
15. Reason/justification (not more than 200 words)
16. Supporting documents, if any, to be attached duly scanned

17. If request is for clubbing:
- (i) Description of Import items and actual quantity imported (in %) for each items
 - (ii) Description of export Items and actual quantity exported (in %)
 - (iii) E.O. status on clubbing
 - (iv) V.A. achieved on clubbing (in %)
18. If request is for waiver of PC -18 condition:
- (i) Total quantity of input(s) imported from un-registered sources
 - (ii) Actual quantity consumed and exported
 - (iii) Balance quantity, if any
19. If request is for EOP Extension:
- (i) Total quantity for all items imported-(in Kgs)
 - (ii) Actual quantity consumed and exported-(in Kgs)
 - (iii) Balance quantity available physically **(certificate/declaration to the effect shall be submitted on firm/ company's letter head)**
20. If request is for other category:
- (i) Documents/provisions for which relaxation is being sought
 - (ii) Relevant Para of FTP/HBP for which relaxation is being sought

Undertaking/Declaration

- 1 I/We hereby certify that :
 - A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - (i) The Customs Act, 1962,
 - (ii) The Central Excise Act 1944,
 - (iii) Foreign Trade (Development & Regulation) Act 1992, and
 - (iv) The Foreign Exchange Management Act, 1999;
 - B. none of the Proprietor / Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is/are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which is on the Denied Entity List (DEL) of DGFT;
 - C. neither the Registered Office / Head Office of the firm / company nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared as defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
- 2 I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
3. I/We fully understand that any information furnished in the application if found incorrect or false

will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted. And, decision taken by PRC shall stand withdrawn.

4. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from.
5. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Policy.
6. I/We hereby declare and certify that goods imported against Advance Authorisation is available with me/us and has not been sold/transferred.

Documents to be enclosed:

In case request for EOP extension:

1. Certificate from the concerned Excise Authority certifying that goods imported against the Authorisation is available with the applicant in proportion of shortfall and have residual life ofmonths. (in case applicant is not registered with excise, a certificate from Chartered Accountant will be submitted)
2. A certificate from the Authority/Agency Regulating the product, in case request is for Authorisation issued with restricted obligation as per Appendix 30A(old) / 4J (new), that the unutilized goods available with the applicant has residual life ofmonths.

Note: One set of documents along with fee shall be submitted to the RA concerned and another set of documents along with proof of payment of fee shall be submitted to Chairman PRC, Udyog Bhawan, New Delhi. On receipt of application, RA shall supply their comments to PRC within 5 working days.

Name:

Designation:

E-mail Address:

Contact No: